(RESERVED ON 10.09.2018)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

This is the 30th day of OCTOBER, 2018.

CONTEMPT PETITION NO. 330/183/2016 IN ORIGINAL APPLICATION NO. 330/1092/1987

HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J). HON'BLE MR MOHD. JAMSHED, MEMBER (A).

VERSUS

Advocate for the Applicant : Shri R K Shukla

Advocate for the Respondents : Shri L P Tiwari

ORDER (Delivered by Hon'ble Mr. Mohd. Jamshed, Member-A)

This contempt petition is filed against the order dated 07.09.1992 passed by this Tribunal in OA No. 1092 of 1987 which directed the respondents as under:-

- "....respondents are directed to provide job to the applicant also as a Government employee at Kanpur, or to shift him to some other Canteen in case the strength of the Canteen cannot be increased or if some-one is prepared to go out of the Canteen, the applicant can be accommodated against such employee. Let a decision in this regard be taken within a period of 3 months from the date of communication of this order. No order as to costs."
- 2. The respondents also filed Writ Petition no. 53134 of 2000 before the Hon'ble Allahabad High Court which was dismissed vide order dated 20.07.2016. Thereafter, compliance report dated 11.05.2017 was filed by the respondents informing that in terms of the order dated 07.09.1992 passed in OA No. 1092 of 1987, the applicant has been appointed against the post of Washer-up at Industrial Canteen, AF, Station, Kanpur w.e.f., 22.10.1980.

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3. On 29.01.2018, in view of the pleading of the applicant that the

respondents are paying only basic pay and allowances, the respondents

were directed to ascertain the facts from the department and apprise the

Tribunal on the next date.

4. On 12.07.2018, learned counsel for the respondents submitted that

the order passed by this Tribunal has already been complied with.

However, learned counsel for the applicant submitted that he has not

received the second compliance report filed on 21.05.2018. Hence, the

learned counsel for the respondents was directed to hand over copy of the

second compliance report to the learned counsel for the applicant and in

case, there was any objection, learned counsel for the applicant was

granted two weeks time to file objection mentioning on what point the

order was not complied with.

5. Heard the learned counsels for both the parties and perused the

record.

6. From the second compliance report dated 18.05.2018 submitted by

the respondents, it is clear that all the allowances are being paid to the

applicant with salary of February, 2018.

7. In view of the above, we find that the order of this Tribunal has been

fully complied with by the respondents. Accordingly, the contempt petition

is dismissed and the notices issued stand discharged.

(MOHD JAMSHED) MEMBER-A (RAKESH SAGAR JAIN) MEMBER-J

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